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% 10.01.2019

Present: Mr.Sanjiv Kakra, Mr.Anish Chawla, Advocates for the plaintiff + <u>CS(OS) 36/1997</u>

Both the parties are directed to file brief note of submissions not exceeding three pages along with copies of relevant pages of relevant documents already on record and judgments on which they wish to rely, with relevant portion duly highlighted for the convenience of this Court within two weeks. The parties shall file response to the written submissions within two weeks of the receipt of the written submissions from each other.

Let the matter remain on Board and shall not be taken up till 11th February, 2019.

J.R. MIDHA, J.

JANUARY 10, 2019 dk